

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

<b>APPLICATION NUMBER</b>	:	
<b>PETITION NUMBER</b>	:	IND/1578/ (IB)/CB/2017
<b>NAME OF THE PETITIONER(S)</b>	:	VEESONS ENERGY SYSTEMS PVT LTD
<b>UNDER SECTION</b>	:	10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

1) K. Moseythy -	Counsel for the Petitioner	V/L
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**ORDER**

Counsel for petitioner present. He submitted that the Board of Directors of the company is likely to pass resolution for settlement of outstanding to the creditors and sought time. He also prayed the Bench to fix the date to hear the matter (IND/1578/(IB)/CB/2017) along with the matters listed as Item 23 (TCP 264/IB/2017) and Item 51 (TCP 292/IB/2017). At request, time is enlarged. All the three matters are posted for hearing. Put up on **16.06.2017 at 02.30 P.M.**

  
**(CH. MOHD. SHARIEF TARIQ)**  
 (MEMBER (JUDICIAL))

  
**(K. ANANTHA PADMANABHA SWAMY)**  
 (MEMBER (JUDICIAL))